

Jharkhand leader killed in encounter; he tried to escape from custody, say police

Kin say 'planned encounter', refuse to accept his body

SHUBHAM TIGGA
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JHARKHAND LOKTANTRIK Krantikari Morcha (JLKM) leader Surya Hansda was shot dead by police in what they said was an encounter that broke out when he tried to escape while being taken from Deoghar to Godda following his arrest in connection with a firing incident.

Hansda's wife and mother have accused police of carrying out a "planned encounter" and have refused to accept his body.

The Godda police said Hansda was wanted in connection with a case filed last month under Lalmatia police station limits regarding a firing incident at the



Surya Hansda's mother tries to stop police from taking his body from the encounter site. *Express*

Paharpur area of ECL's Rajmahal Project. Police also alleged that he was involved in cases of setting trucks on fire at a crusher mill in Sahibganj. Godda SP Mukesh Kumar said that after Hansda's arrest from Nawadih in Deoghar, he allegedly disclosed during interrogation that weapons had been hidden in the Jirli-Dhamni hills of Godda. "While being taken there, his associates, who were lying in

ambush, opened fire on the police. In the chaos, Hansda allegedly snatched a weapon from the police and tried to escape. Crossfire between the two sides lasted for around half an hour. In response, we shot him dead while he was attempting to flee. His body was taken into custody and sent to Godda Sadar Hospital for post-mortem," Kumar said.

The SP said that Hansda had

been involved in several other crimes, including an incident in which he allegedly broke the hand of a DSP who had gone to arrest him. "We have followed the procedure mentioned in the NHRC guidelines. Only the report is awaited," he said.

Hansda's mother, however, said he had been unwell and had undergone treatment in Vellore, after which he returned and was staying at a relative's house at Nawaadih in Mohanpur. "From there, policemen in plain clothes came on a motorcycle and took him away. After that, he went missing, and we suspected something was wrong," she said.

His wife, Sushila Murmu, said he had been bedridden. "Earlier, during his arrest in a false case, we told the media that the police had already planned to kill him, but no one took it seriously. Police did not inform us about anything that was happening and did not allow us to see the body," she said.





एनएचआरसी ने धर्मस्थला मामले की शुरु की जांच

मंगलुरु, प्रेद : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कर्नाटक के दक्षिण कन्नड़ जिले के धर्मस्थला गांव में सैकड़ों शवों को दफनाने के मामले की जांच शुरू कर दी है। इस मामले के तूल पकड़ने के बाद आयोग ने स्वतः संज्ञान लेते हुए शिकायत दर्ज की है।

वरिष्ठ पुलिस अधीक्षक युवराज के नेतृत्व में एनएचआरसी की टीम ने दशकों से चल रहे अप्राकृतिक मौतों के मामलों के रिकार्ड एकत्र किए। सफाई कर्मियों और अन्य संबंधित व्यक्तियों ने अपने बयान दिए हैं। पुलिस के अनुसार, जांच चार से पांच दिनों तक चलने की उम्मीद है। एक गवाह ने दावा किया है कि उसे कई वर्षों तक कई शवों को दफनाने के लिए मजबूर किया गया। इनमें से कई महिलाएं और नाबालिग थे। यह गवाह पहले यहां सफाई कर्मचारी था।

वहीं, इस मामले की जांच कर रही एसआइटी अपनी जांच में 'स्थल संख्या 13' पर जीपीआर तकनीक का उपयोग कर रही है। सूत्रों के अनुसार, एसआइटी ने जमीन के नीचे दबी किसी भी वस्तु का पता लगाने के लिए रडार इमेजिंग से लैस एक उच्च क्षमता वाला ड्रोन तैनात किया है।

NHRC

NHRC, India began its two-week Online Short Term Internship Programme

Press release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-began-its-two-week-online-short-term-internship-programme>

New Delhi: 12th August, 2025

NHRC, India began its two-week Online Short Term Internship Programme

NHRC Member, Justice (Dr) Bidyut Ranjan Sarangi urged the interns to evolve as human rights defenders to take up the cause of protecting the rights of every individual

80 university-level students from diverse academic disciplines from 21 States and Union Territories of the country, shortlisted to attend out of 1,957 applicants

The two-week Online Short Term Internship (OSTI) of the National Human Rights Commission (NHRC), India has started in New Delhi. 80 university-level students out of 1,957 applicants of diverse academic disciplines from 21 States and Union Territories of the country have been shortlisted to participate in this programme. The two-week programme seeks to impart a deeper understanding of human rights, related laws and the institutional mechanism among the interns.

In his inaugural address, NHRC Member, Justice (Dr) Bidyut Ranjan Sarangi said that protecting human rights is intrinsic to leading a life with dignity, liberty, equality and justice. Therefore, understanding the issues related to human rights is crucial to protect the rights of others. He also mentioned that the contributions of human rights defenders (HRDs) must be valued. He expressed the hope that the interns will make the most out of this internship to learn from the subject experts about various aspects of human rights and make lifelong commitment to the cause of human rights protection.

Justice Sarangi also gave an overview of the NHRC's mission under the Protection of Human Rights Act (PHR Act) and the Constitutional guarantees to the citizens under Articles 14, 19, and 21 protecting the rights to equality, liberty and life, aligning with the Universal Declaration of Human Rights (UDHR). He also highlighted NHRC's various interventions including initiatives such as mainstreaming the rights concerns of transgender.

Earlier, NHRC Joint Secretary, Smt Saidingpuii Chhakchhuak gave an overview of the internship programme. She said that the carefully designed curriculum will have 46 sessions led by serving and retired senior government officers, NHRC officers and core group members, academicians, HRDs, experts and representatives of civil society organisations.

Besides, the interns will also be given exposure to various aspects of human rights through group research presentations, book reviews, declamation competitions and virtual tours to Tihar Jail, a police station and ASHA Kiran Shelter Home to have an understanding of their functioning and the human rights-related challenges.

She said that beyond building knowledge, the programme also aims to foster sensitivity among the interns and to equip them to contribute more meaningfully to the society as ambassadors of human rights.

NHRC Joint Secretary, Shri Samir Kumar, Director, Lt Col Virender Singh and other senior officers were present.

NHRC

एनएचआरसी, भारत ने दो सप्ताह का ऑनलाइन अल्पावधि इंटरनेशनल कार्यक्रम प्रारंभ किया

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

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नई दिल्ली: 12 अगस्त, 2025

एनएचआरसी, भारत ने दो सप्ताह का ऑनलाइन अल्पावधि इंटरनेशनल कार्यक्रम प्रारंभ किया

एनएचआरसी के सदस्य, न्यायमूर्ति (डॉ.) बिद्युत रंजन षड़ंगी ने इंटरनेट से मानव अधिकार रक्षक के रूप में विकसित होकर प्रत्येक व्यक्ति के अधिकारों की रक्षा का दायित्व उठाने का आह्वान किया

देश के 21 राज्यों और केंद्र शासित प्रदेशों से विभिन्न शैक्षणिक पृष्ठभूमि के 1,957 आवेदकों में से चयनित 80 विश्वविद्यालय-स्तरीय छात्र भाग ले रहे हैं

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत का दो सप्ताह का ऑनलाइन अल्पावधि इंटरनेशनल (ओएसटीआई) कार्यक्रम नई दिल्ली में प्रारंभ हुआ। देश के 21 राज्यों और केंद्र शासित प्रदेशों के विभिन्न शैक्षणिक विषयों के 1,957 आवेदकों में से 80 विश्वविद्यालय-स्तरीय छात्रों का चयन इस कार्यक्रम में भाग लेने के लिए किया गया है। इस दो सप्ताह के कार्यक्रम का उद्देश्य इंटरनेट में मानव अधिकार, संबंधित कानूनों और संस्थागत तंत्र की गहन समझ विकसित करना है।

अपने उद्घाटन भाषण में एनएचआरसी के सदस्य, न्यायमूर्ति (डॉ.) बिद्युत रंजन षड़ंगी ने कहा कि मानव अधिकारों की रक्षा करना गरिमा, स्वतंत्रता, समानता और न्याय के साथ जीवन जीने के लिए अनिवार्य है। इसलिए, मानव अधिकार से संबंधित मुद्दों की समझ विकसित करना दूसरों के अधिकारों की रक्षा के लिए

अत्यंत महत्वपूर्ण है। उन्होंने यह भी उल्लेख किया कि मानव अधिकार संरक्षकों (एचआरडी) के योगदान को महत्व दिया जाना चाहिए। उन्होंने आशा व्यक्त की कि इंटर्न्स इस इंटर्न्शिप का पूरा लाभ उठाकर विषय विशेषज्ञों से मानव अधिकार के विभिन्न पहलुओं के बारे में सीखेंगे और जीवन भर मानव अधिकार संरक्षण के कार्य के प्रति प्रतिबद्ध रहेंगे।

न्यायमूर्ति षड़ंगी ने संरक्षण अधिनियम (पीएचआर अधिनियम) के तहत एनएचआरसी के मिशन और संविधान के अनुच्छेद 14, 19 और 21 के तहत नागरिकों को प्रदत्त समानता, स्वतंत्रता और जीवन के अधिकार के संवैधानिक प्रावधानों का अवलोकन प्रस्तुत किया, जो मानव अधिकारों की सार्वभौम घोषणा (यूडीएचआर) के अनुरूप हैं। उन्होंने एनएचआरसी के विभिन्न हस्तक्षेपों पर भी प्रकाश डाला, जिनमें ट्रांसजेंडर व्यक्तियों के अधिकार संबंधी चिंताओं को मुख्यधारा में लाने जैसी पहलें शामिल हैं।

इससे पूर्व, एनएचआरसी की संयुक्त सचिव, श्रीमती सैडिंगपुई छकछुआक ने इंटर्न्शिप कार्यक्रम का अवलोकन प्रस्तुत किया। उन्होंने कहा कि सावधानीपूर्वक तैयार किए गए पाठ्यक्रम में 46 सत्र होंगे, जिन्हें सेवारत और सेवानिवृत्त वरिष्ठ सरकारी अधिकारी, एनएचआरसी अधिकारी एवं कोर समूह के सदस्य, शिक्षाविद, एचआरडी, विशेषज्ञ और नागरिक समाज संगठनों के प्रतिनिधि संबोधित करेंगे। इसके अतिरिक्त, इंटर्न्स को समूह शोध प्रस्तुतिकरण, पुस्तक समीक्षा, वाद-विवाद प्रतियोगिता तथा तिहाड़ जेल, एक थाने और आशा किरण शेल्टर होम के वर्चुअल भ्रमण के माध्यम से उनके कार्य एवं मानव अधिकार संबंधी चुनौतियों की समझ विकसित करने का अवसर मिलेगा।

उन्होंने कहा कि यह कार्यक्रम केवल ज्ञान-वृद्धि ही नहीं बल्कि इंटर्न्स में संवेदनशीलता को बढ़ावा देने और उन्हें मानव अधिकार के राजदूत के रूप में समाज में अधिक सार्थक योगदान देने हेतु सक्षम बनाने का भी उद्देश्य रखता है।

एनएचआरसी के संयुक्त सचिव, श्री समीर कुमार, निदेशक, लेफ्टिनेंट कर्नल वीरेंद्र सिंह और अन्य वरिष्ठ अधिकारी भी उपस्थित थे।

PIB

राष्ट्रीय मानवाधिकार आयोग, भारत ने अपना दो सप्ताह का ऑनलाइन अल्पकालिक इंटरनेशनल कार्यक्रम शुरू किया

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राष्ट्रीय मानवाधिकार आयोग के सदस्य, न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी ने प्रशिक्षुओं से मानवाधिकारों के रक्षक के रूप में विकसित होकर हर व्यक्ति के अधिकारों की रक्षा का बीड़ा उठाने का आग्रह किया

1,957 आवेदकों में से देश के 21 राज्यों और केंद्र शासित प्रदेशों के विविध शैक्षणिक विषयों के 80 विश्वविद्यालय स्तर के छात्रों को कार्यक्रम में भाग लेने के लिए चुना गया।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत की दो-सप्ताह की ऑनलाइन अल्पकालिक इंटरनेशनल (ओएसटीआई) नई दिल्ली में शुरू हो गई है। देश के 21 राज्यों और केंद्र शासित प्रदेशों से विभिन्न शैक्षणिक विषयों के 1,957 आवेदकों में से 80 विश्वविद्यालय स्तर के छात्रों को इस कार्यक्रम में भाग लेने के लिए चुना गया है। दो-सप्ताह के इस कार्यक्रम का मकसद प्रशिक्षुओं को मानवाधिकारों, संबंधित कानूनों और संस्थागत व्यवस्था की गहरी समझ प्रदान करना है।

अपने उद्घाटन भाषण में, राष्ट्रीय मानवाधिकार आयोग के सदस्य, न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी ने कहा कि मानवाधिकारों की रक्षा करना सम्मान, स्वतंत्रता, समानता और न्याय के साथ जीवन जीने के लिए बेहद ज़रूरी है। लिहाज़ा, दूसरों के अधिकारों की रक्षा के लिए मानवाधिकारों से जुड़े मुद्दों को समझना अत्यंत आवश्यक है। उन्होंने यह भी कहा कि मानवाधिकार रक्षकों (एचआरडी) के योगदान को महत्व दिया जाना चाहिए। उन्होंने उम्मीद जताई कि प्रशिक्षु इस इंटरनेशनल का पूरा लाभ उठाएँगे और विषय विशेषज्ञों से मानवाधिकारों के विभिन्न पहलुओं के बारे में सीखेंगे और मानवाधिकार संरक्षण के लिए आजीवन प्रतिबद्ध रहेंगे।

न्यायमूर्ति सारंगी ने मानवाधिकार संरक्षण अधिनियम (पीएचआर अधिनियम) के तहत एनएचआरसी के मिशन और अनुच्छेद 14, 19 और 21 के तहत नागरिकों को समानता, स्वतंत्रता और जीवन के अधिकारों की रक्षा करने वाली संवैधानिक गारंटी का भी अवलोकन किया, जो मानवाधिकारों की सार्वभौमिक घोषणा (यूडीएचआर) के अनुरूप है। उन्होंने एनएचआरसी की तमाम गतिविधियों का भी ज़िक्र किया, जिसमें ट्रांसजेंडरों के अधिकारों से जुड़ी चिंताओं को मुख्यधारा में लाने जैसी पहल शामिल हैं।

इससे पहले, एनएचआरसी की संयुक्त सचिव श्रीमती सैदिगपुई छकछुआक ने इस इंटरनेशनल कार्यक्रम का विस्तृत ब्यौरा दिया। उन्होंने कहा कि बेहद सावधानी से तैयार किए गए पाठ्यक्रम में 46 सत्र होंगे, जिनका नेतृत्व सेवारत और सेवानिवृत्त वरिष्ठ सरकारी अधिकारी, एनएचआरसी अधिकारी और कोर ग्रुप के सदस्य, शिक्षाविद, एचआरडी, विशेषज्ञ और नागरिक समाज संगठनों के प्रतिनिधि करेंगे।

इसके अलावा, प्रशिक्षुओं को समूह शोध प्रस्तुतियों, पुस्तक समीक्षाओं, भाषण प्रतियोगिताओं और तिहाड़ जेल, एक पुलिस स्टेशन और आशा किरण आश्रय गृह के आभासी दौरों के ज़रिए मानवाधिकारों के विभिन्न पहलुओं से अवगत कराया जाएगा, ताकि वे उनकी कार्यप्रणाली और मानवाधिकार संबंधी चुनौतियों को समझ सकें।

उन्होंने कहा कि ज्ञान के सृजन के अलावा, इस कार्यक्रम का मकसद प्रशिक्षुओं में संवेदनशीलता को बढ़ावा देना तथा उन्हें मानवाधिकारों के राजदूत के रूप में समाज में अधिक सार्थक योगदान देने के लिए तैयार करना है।

इस अवसर पर एनएचआरसी के संयुक्त सचिव श्री समीर कुमार, निदेशक लेफ्टिनेंट कर्नल वीरेंद्र सिंह और अन्य वरिष्ठ अधिकारी भी उपस्थित थे।

पीके/केसी/एनएस

(Release ID: 2155539)

In Samachar

NHRC ने अपना दो सप्ताह का ऑनलाइन अल्पकालिक इंटरनशिप कार्यक्रम शुरू किया

<https://insamachar.com/nhrc-launches-its-two-week-online-short-term-internship-programme-2/>

Editor Posted on 12 अगस्त 2025

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत की दो-सप्ताह की ऑनलाइन अल्पकालिक इंटरनशिप (ओएसटीआई) नई दिल्ली में शुरू हो गई है। देश के 21 राज्यों और केंद्र शासित प्रदेशों से विभिन्न शैक्षणिक विषयों के 1,957 आवेदकों में से 80 विश्वविद्यालय स्तर के छात्रों को इस कार्यक्रम में भाग लेने के लिए चुना गया है। दो-सप्ताह के इस कार्यक्रम का मकसद प्रशिक्षुओं को मानवाधिकारों, संबंधित कानूनों और संस्थागत व्यवस्था की गहरी समझ प्रदान करना है।

अपने उद्घाटन भाषण में, राष्ट्रीय मानवाधिकार आयोग के सदस्य, न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी ने कहा कि मानवाधिकारों की रक्षा करना सम्मान, स्वतंत्रता, समानता और न्याय के साथ जीवन जीने के लिए बेहद ज़रूरी है। लिहाज़ा, दूसरों के अधिकारों की रक्षा के लिए मानवाधिकारों से जुड़े मुद्दों को समझना अत्यंत आवश्यक है। उन्होंने यह भी कहा कि मानवाधिकार रक्षकों (एचआरडी) के योगदान को महत्व दिया जाना चाहिए। उन्होंने उम्मीद जताई कि प्रशिक्षु इस इंटरनशिप का पूरा लाभ उठाएँगे और विषय विशेषज्ञों से मानवाधिकारों के विभिन्न पहलुओं के बारे में सीखेंगे और मानवाधिकार संरक्षण के लिए आजीवन प्रतिबद्ध रहेंगे।

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इससे पहले, एनएचआरसी की संयुक्त सचिव सैदिंगपुरी छकछुआक ने इस इंटरनशिप कार्यक्रम का विस्तृत ब्यौरा दिया। उन्होंने कहा कि बेहद सावधानी से तैयार किए गए पाठ्यक्रम में 46 सत्र होंगे, जिनका नेतृत्व सेवारत और सेवानिवृत्त वरिष्ठ सरकारी अधिकारी, एनएचआरसी अधिकारी और कोर ग्रुप के सदस्य, शिक्षाविद, एचआरडी, विशेषज्ञ और नागरिक समाज संगठनों के प्रतिनिधि करेंगे। इसके अलावा, प्रशिक्षुओं को समूह शोध प्रस्तुतियों, पुस्तक समीक्षाओं, भाषण प्रतियोगिताओं और तिहाड़ जेल, एक पुलिस स्टेशन और आशा किरण आश्रय गृह के आभासी दौरों के ज़रिए मानवाधिकारों के विभिन्न पहलुओं से अवगत कराया जाएगा, ताकि वे उनकी कार्यप्रणाली और मानवाधिकार संबंधी चुनौतियों को समझ सकें।

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इस अवसर पर एनएचआरसी के संयुक्त सचिव समीर कुमार, निदेशक लेफ्टिनेंट कर्नल वीरेंद्र सिंह और अन्य वरिष्ठ अधिकारी भी उपस्थित थे।

The Times of India

Dharmasthala burial case: NHRC initiates probe; inquiry expected to last 5 days

<https://timesofindia.indiatimes.com/india/dharmasthala-burial-case-nhrc-initiates-probe-inquiry-expected-to-last-5-days/articleshow/123257011.cms>

TIMESOFINDIA.COM | Aug 12, 2025, 04.19 PM IST

A four-member team from the National Human Rights Commission (NHRC) has begun investigating shocking allegations of mass secret burials in Dharmasthala, Belthangady taluk.

The probe, launched by the NHRC on its own, started on Tuesday with visits to key local institutions, including the Gram Panchayat office, the local police station, the Dharmasthala temple premises, and the Special Investigation Team (SIT) office.

Led by senior superintendent of Police Yuvaraj, the team has already collected decades' worth of records on unnatural death cases. Sanitation workers and other relevant individuals have given statements as part of the investigation.

According to the police, the inquiry is expected to continue for four to five days.

One witness, a former sanitation worker, claimed he was forced to bury numerous bodies, many of them women and minors, over several years.

Telegraph India

NHRC probes Dharmasthala burial allegations, collects records and witness accounts

Sanitation workers and other relevant individuals have provided statements to support the investigation

<https://www.telegraphindia.com/india/nhrc-probes-dharmasthala-burial-allegations-collects-records-and-witness-accounts/cid/2117641>

PTI Published 12.08.25, 04:49 PM

A four-member team from NHRC has arrived in Belthangady taluk and on Tuesday launched a probe into the allegations of mass secret burials in Dharmasthala.

Initiated by the NHRC on its own, the probe involves visits to critical local institutions, including the Gram Panchayat office, the local police station, the Dharmasthala temple premises, and the SIT (Special Investigation Team) office.

During initial consultations, the NHRC team, headed by Senior Superintendent of Police Yuvaraj, gathered records of unnatural death cases spanning decades.

Sanitation workers and other relevant individuals have provided statements to support the investigation. The inquiry is expected to span four to five days, according to the police.

A witness, previously a sanitation worker, claimed and asserted he was forced to bury numerous bodies—many of them women and minors—over several years.

Except for the headline, this story has not been edited by The Telegraph Online staff and has been published from a syndicated feed.

Deccan Herald

Dharmasthala case: No human remains found at 13th location

The 14th day of exhumation process had generated intense curiosity among the public as complainant witness had claimed to have buried many dead bodies at the 13th location which was about 15 mts away from the vented day built across Netravathy river near the bathing ghats.

<https://www.deccanherald.com/india/karnataka/dharmasthala-case-no-human-remains-found-at-13th-location-3678271>

DHNS Last Updated : 13 August 2025, 03:14 IST

Mangaluru: No human remains were found at the 13th location, identified by complainant witness as part of the alleged mass burials in Dharmasthala, even as the exhumation process witnessed the deployment of drone and Ground Penetrating Radar (GPR) for the first time by Special Investigation Team (SIT) on Tuesday.

The 14th day of exhumation process had generated intense curiosity among the public as complainant witness had claimed to have buried many dead bodies at the 13th location which was about 15 mts away from the vented day built across Netravathy river near the bathing ghats. During the construction of a vented dam and road, excavated mud had been dumped at the location-- raising the height of existing ground upto a height of 10 feet. Thus SIT members had to dig upto a depth of 15 to 20 feet. Even after digging upto a depth of 30 feet and 20 feet width, the members did not come across any human remains. SIT also had to engaged small and medium sized earth movers to expedite the digging operations. So far out of 17 locations identified by complainant witness, human remains had been found only at two locations so far. SIT head and Director General of Police (Internal Security Division) Pranav Mohanty who was present at the spot was seen guiding the digging operations and deployment of GPR. SIT Superintendent of Police Jithendra Kumar Dayama, C A Simon, Puttur Assistant Commissioner Stella Varghese were also present during the exhumation process. The complainant witness was also seen assisting SIT teams engaged in the digging operations. Officials from National Human Rights Commission (NHRC) visited the 13th location. Unlike in previous digging operations, SIT did not place any barricades at the location in order to prevent mediapersons from taking videos or pictures of the exhumation process. As there were three electricity poles in the vicinity, much precaution was taken before engaging the drone and GPR to assist the digging, informed sources in SIT.

News On Air

New Delhi: NHRC Launches Two-Week Online Internship Programme for University Students

<https://www.newsonair.gov.in/new-delhi-nhrc-launches-two-week-online-internship-programme-for-university-students/>

Site Admin | August 12, 2025 5:28 PM

The National Human Rights Commission (NHRC) began its two-week online short-term internship programme in New Delhi today. As part of the programme, eighty university-level students from various academic disciplines have been shortlisted.

Stressing on the importance of human rights, NHRC Member Justice (Dr) Bidyut Ranjan Sarangi said that protecting human rights is intrinsic to leading a life with dignity, liberty, equality and justice. He also highlighted the significance of understanding issues related to human rights, and said that it is crucial to protect the rights of others.

NHRC joint secretary has informed that the curriculum will have forty six sessions to give interns exposure to various aspects of human rights through group research presentations, book reviews, declamation competitions and virtual tours to Tihar Jail.

Millennium Post

NHRC launches probe into Dharmasthala mass burial allegations

<https://www.millenniumpost.in/nation/stray-dogs-bite-two-college-students-in-bengaluru-622734>

BY Agencies12 Aug 2025 3:30 PM

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Mangaluru (Karnataka): A four-member team from NHRC has arrived in Belthangady taluk and on Tuesday launched a probe into the allegations of mass secret burials in Dharmasthala. Initiated by the NHRC on its own, the probe involves visits to critical local institutions, including the Gram Panchayat office, the local police station, the Dharmasthala temple premises, and the SIT (Special Investigation Team) office. During initial consultations, the NHRC team, headed by Senior Superintendent of Police Yuvaraj, gathered records of unnatural death cases spanning decades.

Sanitation workers and other relevant individuals have provided statements to support the investigation. The inquiry is expected to span four to five days, according to the police. A witness, previously a sanitation worker, claimed and asserted he was forced to bury numerous bodies—many of them women and minors—over several years.

Mangalore Today

Dharmasthala mass burial: NHRC team visits site

<https://www.mangaloretoday.com/main/Dharmasthala-mass-burial-NHRC-team-visits-site.html>

Mangalore Today News Network

Mangaluru, Aug 12, 2025: While the Special Investigation Team (SIT) continues its probe into the mass burial case in Dharmasthala, a team from the National Human Rights Commission (NHRC) visited Dharmasthala village on Monday to gather information.

The four-member NHRC team, led by Senior Superintendent of Police (SSP) Yuvaraj and DySP Ravi Singh, visited the SIT office in Belthangady, the Dharmasthala gram panchayat office, and the Dharmasthala police station, where they collected case-related details from officials. They are also said to have recorded a statement from the complainant witness in the case.

SSP Yuvaraj, the team head, obtained from the Dharmasthala police station comprehensive details of unnatural death cases registered over the past decades.

A few NHRC officials visited the Dharmasthala gram panchayat office to gather information on unclaimed bodies buried in the village over the past decades.

They collected details on the number of labourers engaged for body burial during this period and whether all of them were still alive. The officials also visited the homes of some labourers who had buried the bodies to record their statements. Additionally, a sanitation worker currently employed by the gram panchayat was summoned to the panchayat office for collecting further details.

The NHRC team also inspected the site near the road to Bahubali Betta in Dharmasthala, where the SIT team had conducted an exhuming process on August 9.

Suo motu investigation

"We have not received any complaints about the case. On suo motu basis, we are examining and investigating," an NHRC official said.

"We will check whether the gram panchayat and local police disposed of unidentified bodies as per procedure and whether there were any lapses. We will record statements from the complainant witness, his advocates, his supporters, and those opposing the investigation. We will also review the direction in which the SIT probe is progressing. We plan to stay here for about four days to collect information from all angles, and may stay longer if needed," the official added.

AP7AM

Dharmasthala mass grave probe: SIT to excavate 13th site using drone-mounted GPR; NHRC on ground

<https://www.ap7am.com/en/106748/dharmasthala-mass-grave-probe-sit-to-excavate-13th-site-using-drone-mounted-gpr-nhrc-on-ground>

12-08-2025 Tue 13:28 | National | IANS

Bengaluru, Aug 12 : The Special Investigation Team (SIT) probing the alleged Dharmasthala murders has begun preparations to start excavation work on Tuesday at the 13th burial site in the temple town in Mangaluru, using drone-mounted Ground Penetrating Radar (GPR) technology. The development has gained significance as an unidentified complainant has claimed that he buried over a dozen bodies of women and girls who were allegedly sexually assaulted and murdered.

SIT personnel arrived at the site and inspected the location before flying a drone equipped with GPR over the area. Sources said the full-fledged operation will begin soon. In view of an earlier clash in Dharmasthala, heavy police security has been deployed at the site.

The 13th burial site, located very close to the Kindi Dam and the Netravathi River, has been cleared of bushes and plants to facilitate the GPR search. Sources added that tonnes of sand had been dumped at the location over the years for various reasons.

Meanwhile, members of the National Human Rights Commission (NHRC), who arrived in Dharmasthala on Monday, continued their probe into the case on Tuesday as well.

The NHRC team has collected documents from the SIT and the Dharmasthala police station. They also visited the Dharmasthala Gram Panchayat office to gather information and inspected burial sites in the temple town.

Sources confirmed that the NHRC team will remain in Dharmasthala for four days and carry out investigations at various locations in Belthangady taluk of Mangaluru district.

SIT Chief, DGP Pronab Mohanty, is expected to monitor today's excavation operations. The completion of digging at the 13th burial site will mark the end of the first phase of the probe.

In a major development on July 11, an unidentified complainant — who claimed he had been forced to bury the bodies of women and girls who were raped and murdered in Dharmasthala — appeared before a court in Mangaluru district and recorded his statement.

He requested that the bodies be exhumed in his presence and alleged that the victims bore clear signs of sexual assault. According to him, the bodies were found without clothing or undergarments and had injuries consistent with violent sexual abuse.

These revelations have sent shockwaves across Karnataka.

Following the claims, a retired Supreme Court judge and several activists have demanded a Supreme Court or High Court-monitored SIT probe into the alleged Dharmasthala murders, which may involve the deaths of multiple women, girls, and destitute men.

Earlier, SIT Chief Mohanty had stated that no significant material had been recovered from the previously excavated sites. However, later reports indicated that a torn red blouse and a PAN card belonging to a woman named Lakshmi were recovered from the first burial site.

In addition, the whistleblower reportedly submitted a skull — allegedly recovered from one of the burial sites —to the SIT.

On August 7, Karnataka Home Minister G. Parameshwara had confirmed that the SIT probing the alleged mass grave case has recovered a male skeleton and other bones during the excavation and they have been sent to the Forensic Science Laboratory (FSL).

Note: The content of this article is sourced from a news agency and has not been edited by the ap7am team.

The Print

NHRC launches probe into Dharmasthala mass burial allegations

<https://theprint.in/india/nhrc-launches-probe-into-dharmasthala-mass-burial-allegations/2719485/>

PTI | 12 August, 2025 04:03 pm IST

Mangaluru (Karnataka), Aug 12 (PTI) A four-member team from NHRC has arrived in Belthangady taluk and on Tuesday launched a probe into the allegations of mass secret burials in Dharmasthala.

Initiated by the NHRC on its own, the probe involves visits to critical local institutions, including the Gram Panchayat office, the local police station, the Dharmasthala temple premises, and the SIT (Special Investigation Team) office.

During initial consultations, the NHRC team, headed by Senior Superintendent of Police Yuvaraj, gathered records of unnatural death cases spanning decades.

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A witness, previously a sanitation worker, claimed and asserted he was forced to bury numerous bodies—many of them women and minors—over several years. PTI CORR
GMS GMS ADB

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The Daily Jagran

What Is Dharmasthala Mass Burial Mystery? Will `Spot Number 13' Solve It After NHRC Joins SIT Probe To Find Answers

Dharmasthala Mass Burial Mystery: The Special Investigation Team, constituted by the Karnataka government, is investigating allegations of mass murder, rape, and mass burials in Dharmasthala over the past two decades.

The NHRC joins the SIT probe into the Dharmasthala mass burial allegations

<https://www.thedailyjagran.com/india/what-is-dharmasthala-mass-burial-mystery-will-spot-number-13-solve-it-as-nhrc-joins-sit-probe-to-find-answers-in-karnataka-10259657>

By Raju Kumar | Tue, 12 Aug 2025 04:15 PM (IST)

Source:JNDDharmasthala Mass Burial Mystery: The National Human Rights Commission (NHRC) joined the ongoing investigation into the Dharmasthala mass burial allegations in Dakshina Kannada district, Karnataka, on Tuesday. A four-member team from NHRC reached Belthangady taluk. Senior Superintendent of Police Yuvaraj-led NHRC team, during initial consultations, gathered records of unnatural death cases spanning decades.

They are scheduled to visit critical local institutions, including the Gram Panchayat office, the local police station, the Dharmasthala temple premises, and the SIT (Special Investigation Team) office. The probe is expected to last four to five days.

How Has Mystery Around Dharmasthala Grown?

The story stemmed out from a claim made by a sanitation worker. He claimed that he was forced to bury numerous bodies—many of them women and minors—over several years in Dharmasthala, triggering outrage among locals. The complainant-witness claimed he worked in Dharmasthala between 1995 and 2014 and was forced to bury multiple bodies, including those of women and minors. He alleged that some of the bodies showed signs of sexual assault and had given a statement before a magistrate.

SIT To Use GPR Technology For Site Scan

Meanwhile, the SIT probing the alleged burial of bodies in Dharmasthala has been conducting a site examination at 'spot number 13' using ground-penetrating radar (GPR) technology.

The SIT has deployed a high-capacity drone equipped with radar imaging to scan the location and detect any objects buried underground. The radar will provide live images of sub-surface anomalies, the sources said. SIT chief Pranab Mohanty arrived in Mangaluru earlier today before proceeding to the SIT office in Belthangady. Mohanty is likely to visit the site along with the complainant and his legal counsel.

Focus On 'Spot Number 13'

Officials said the GPR examination is being carried out in the presence of the complainant and his lawyer to ensure transparency. The move is expected to help uncover crucial evidence related to the case. The SIT has identified 'spot number 13' as a key location in its ongoing probe, and investigators believe the radar scan could provide significant leads in resolving the matter.

Karnataka Govt Grants Police Powers To SIT

On August 11, Karnataka Home Minister G Parameshwara said the SIT probing the "mass burial" case in Dharmasthala has been granted police station powers. This allows anyone with complaints related to the case to approach the SIT directly for registration.

(With PTI inputs)

IB Times

SIT to use drone-mounted GPR to excavate 13th site in Dharmasthala mass grave case; NHRC present

The SIT, led by Chief DGP Pronab Mohanty, has been meticulously inspecting the site, located near the Kindi Dam and the Netravathi River. The area has been cleared of vegetation to facilitate the GPR search, and heavy police security has been deployed due to previous clashes in Dharmasthala.

<https://www.ibtimes.co.in/sit-use-drone-mounted-gpr-excavate-13th-site-dharmasthala-mass-grave-case-nhrc-present-886128>

By IBT News Desk, August 12, 2025 16:01 IST

The Dharmasthala mass grave investigation has reached a pivotal stage as the Special Investigation Team (SIT) prepares to excavate the 13th burial site in Mangaluru's temple town. This operation, set to commence on Tuesday, will utilize drone-mounted Ground Penetrating Radar (GPR) technology. The investigation gained momentum following allegations by an unidentified complainant who claimed he was forced to bury the bodies of women and girls who were sexually assaulted and murdered.

The SIT, led by Chief DGP Pronab Mohanty, has been meticulously inspecting the site, located near the Kindi Dam and the Netravathi River. The area has been cleared of vegetation to facilitate the GPR search, and heavy police security has been deployed due to previous clashes in Dharmasthala. The operation is expected to conclude the first phase of the investigation, which has already seen the excavation of 12 sites.

The National Human Rights Commission (NHRC) has also been actively involved in the investigation. A team from the NHRC arrived in Dharmasthala on Monday and has been conducting inquiries, collecting documents from the SIT and the local police station, and visiting various locations in Belthangady taluk of Mangaluru district. The NHRC's presence underscores the gravity of the allegations and the need for a thorough investigation.

The case took a dramatic turn on July 11 when the unidentified complainant appeared before a court in Mangaluru district to record his statement. He requested that the bodies be exhumed in his presence, alleging that the victims showed clear signs of sexual assault, with injuries consistent with violent abuse. These revelations have sent shockwaves across Karnataka, prompting calls for a Supreme Court or High Court-monitored SIT probe into the alleged murders, which may involve multiple women, girls, and destitute men.

Despite initial statements from SIT Chief Mohanty indicating that no significant material had been recovered from previous excavations, later reports revealed the discovery of a torn red blouse and a PAN card belonging to a woman named Lakshmi at the first burial site.

Additionally, the whistleblower reportedly submitted a skull, allegedly recovered from one of the burial sites, to the SIT. On August 7, Karnataka Home Minister G. Parameshwara confirmed that a male skeleton and other bones had been recovered during the excavation and sent to the Forensic Science Laboratory (FSL) for analysis.

The investigation has not been without controversy. The Karnataka BJP has expressed concerns that the developments surrounding the probe have hurt the sentiments of devotees of the presiding deity Manjunatheshwara. Karnataka BJP President and MLA, B.Y. Vijayendra, stated that the Social Democratic Party of India (SDPI) and Communists were behind these developments, leading to suspicions. He emphasized the need for the truth to emerge while acknowledging the emotional impact on the devotees.

The excavation of burial sites began on July 29, and the team has completed work at 12 sites so far. Human remains were found at the sixth burial spot, and the team is now preparing to excavate the 13th site using drone-mounted GPR technology. The NHRC team will remain in Dharmasthala for four days to carry out investigations at various locations in Belthangady taluk.

The case has also sparked legal battles, with the Dharmasthala temple family approaching the Supreme Court to challenge the quashing of a restraining order against a YouTube channel accused of broadcasting defamatory content related to the mass grave case. The matter is scheduled to be heard by a bench headed by Chief Justice of India (CJI) B.R. Gavai.

The investigation has been marked by tensions and confrontations. An incident on August 6 saw an assault on YouTubers near Nethravathi Pangala Cross, leading to a tense situation in Dharmasthala. Police had to resort to cane-charge to disperse the mob, and several individuals were hospitalized. The locals have staged protests demanding justice, calling for the Deputy Commissioner and Superintendent of Police of Mangaluru district to address their concerns.

The SIT's work has been closely monitored, with additional police personnel deputed to assist in the ongoing investigation. Former Chief Minister and BJP MP Jagadish Shettar emphasized the need for a fair and impartial investigation, stressing the importance of determining the identities of the deceased and the cause of their deaths. The Karnataka government has formed the SIT to probe the mass grave allegations, with Chief Minister Siddaramaiah stating that his government will not yield to any pressure in handling the case. The investigation has been conducted transparently, with efficient officers appointed by the government.

The Dharmasthala mass grave case has drawn parallels to historical events involving mass graves and human rights violations. Similar cases have been documented globally, where mass graves have been uncovered, revealing the extent of atrocities committed during conflicts or under oppressive regimes. These investigations often involve complex legal and forensic challenges, requiring collaboration between law enforcement agencies, human rights organizations, and forensic experts.

The Hans India

Dharmasthala mass grave probe: SIT to excavate 13th site using drone-mounted GPR; NHRC on ground

<https://www.thehansindia.com/news/national/dharmasthala-mass-grave-probe-sit-to-excavate-13th-site-using-drone-mounted-gpr-nhrc-on-ground-996234>

IANIS | 12 Aug 2025 1:30 PM IST

HIGHLIGHTS The Special Investigation Team (SIT) probing the alleged Dharmasthala murders has begun preparations to start excavation work on Tuesday at the 13th...

The Special Investigation Team (SIT) probing the alleged Dharmasthala murders has begun preparations to start excavation work on Tuesday at the 13th burial site in the temple town in Mangaluru, using drone-mounted Ground Penetrating Radar (GPR) technology. The development has gained significance as an unidentified complainant has claimed that he buried over a dozen bodies of women and girls who were allegedly sexually assaulted and murdered.

SIT personnel arrived at the site and inspected the location before flying a drone equipped with GPR over the area. Sources said the full-fledged operation will begin soon. In view of an earlier clash in Dharmasthala, heavy police security has been deployed at the site.

The 13th burial site, located very close to the Kindi Dam and the Netravathi River, has been cleared of bushes and plants to facilitate the GPR search. Sources added that tonnes of sand had been dumped at the location over the years for various reasons.

Meanwhile, members of the National Human Rights Commission (NHRC), who arrived in Dharmasthala on Monday, continued their probe into the case on Tuesday as well.

The NHRC team has collected documents from the SIT and the Dharmasthala police station. They also visited the Dharmasthala Gram Panchayat office to gather information and inspected burial sites in the temple town.

Sources confirmed that the NHRC team will remain in Dharmasthala for four days and carry out investigations at various locations in Belthangady taluk of Mangaluru district.

SIT Chief, DGP Pronab Mohanty, is expected to monitor today's excavation operations. The completion of digging at the 13th burial site will mark the end of the first phase of the probe.

In a major development on July 11, an unidentified complainant — who claimed he had been forced to bury the bodies of women and girls who were raped and murdered in Dharmasthala — appeared before a court in Mangaluru district and recorded his statement.

He requested that the bodies be exhumed in his presence and alleged that the victims bore clear signs of sexual assault. According to him, the bodies were found without clothing or undergarments and had injuries consistent with violent sexual abuse.

These revelations have sent shockwaves across Karnataka.

Following the claims, a retired Supreme Court judge and several activists have demanded a Supreme Court or High Court-monitored SIT probe into the alleged Dharmasthala murders, which may involve the deaths of multiple women, girls, and destitute men.

Earlier, SIT Chief Mohanty had stated that no significant material had been recovered from the previously excavated sites. However, later reports indicated that a torn red blouse and a PAN card belonging to a woman named Lakshmi were recovered from the first burial site.

In addition, the whistleblower reportedly submitted a skull — allegedly recovered from one of the burial sites —to the SIT.

On August 7, Karnataka Home Minister G. Parameshwara had confirmed that the SIT probing the alleged mass grave case has recovered a male skeleton and other bones during the excavation and they have been sent to the Forensic Science Laboratory (FSL).

News Karnataka

NHRC Team Probes Dharmasthala `Mass Burial' Case

<https://newskarnataka.com/karnataka/mangaluru/nhrc-team-probes-dharmasthala-mass-burial-case/12082025>

By News Karnataka 12 August 2025 5:08 pm

Mangaluru: As the Special Investigation Team (SIT) continues its inquiry into the Dharmasthala mass burial case, a four-member National Human Rights Commission (NHRC) team began its own fact-finding mission on Monday.

Led by Senior Superintendent of Police Yuvaraj and DySP Ravi Singh, the team visited the SIT office in Belthangady, the Dharmasthala gram panchayat, and the local police station to collect case-related documents and statements. They also recorded the testimony of the complainant witness.

From the police, the NHRC obtained decades-long records of unnatural death cases. At the panchayat office, officials examined data on unclaimed body burials over the years, including the number of labourers involved and their current status. Some workers were visited at home for questioning, while a sanitation worker was called to the office for additional details.

The team also inspected the Bahubali Betta road site, where the SIT had exhumed remains on August 9.

Acting suo motu, NHRC officials said they aimed to verify whether police and panchayat procedures for disposing of unidentified bodies were properly followed. They plan to review statements from all parties, assess the SIT's progress, and remain in Dharmasthala for around four days, extending if necessary.

Janta Se Rishta

शवों को कथित तौर पर दफनाने का मामला: NHRC ने धर्मस्थल का दौरा किया

<https://jantaserishta.com/local/karnataka/case-of-alleged-burial-of-bodies-nhrc-visits-shrine-4207618>

Kavita212 Aug 2025 2:48 PM

Karnataka कर्नाटक : धर्मस्थल गाँव में आपराधिक कृत्यों के शिकार शवों को दफनाए जाने के आरोपों की जाँच विशेष जाँच दल द्वारा की जा रही है, उसी समय राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की एक टीम ने धर्मस्थल का दौरा किया और जानकारी एकत्र की। एनएचआरसी के वरिष्ठ पुलिस अधीक्षक (एसएसपी) युवराज, उप-अधीक्षक रवि सिंह और अन्य की चार सदस्यीय टीम ने सोमवार को बेलथांगडी स्थित एसआईटी कार्यालय, धर्मस्थल ग्राम पंचायत कार्यालय और धर्मस्थल थाने का दौरा किया और जानकारी प्राप्त की। बताया जा रहा है कि गवाह शिकायतकर्ता का भी बयान लिया गया।

एनएचआरसी टीम के नेता और आईपीएस अधिकारी युवराज ने धर्मस्थल थाने से हाल के दशकों में धर्मस्थल में शवों की खोज से संबंधित अप्राकृतिक मौतों की संख्या के बारे में जानकारी प्राप्त की। एनएचआरसी के कुछ अधिकारी ग्राम पंचायत कार्यालय गए और हाल के दशकों में गाँव में मिले अज्ञात शवों के निपटान के बारे में जानकारी प्राप्त की। उन्होंने पूछा कि हाल के दशकों में शवों के निपटान के लिए कितने मज़दूरों को नियुक्त किया गया है और क्या उनमें से कोई अभी भी काम कर रहा है? शवों को ठिकाने लगाने वाले कर्मचारी गाँव में ही रहते थे, और उनके घर जाकर उनके बयान भी दर्ज किए गए। ग्राम पंचायत में सफाई कर्मचारी के रूप में कार्यरत एक व्यक्ति को ग्राम पंचायत कार्यालय में बुलाकर पूछताछ की गई।

UP Kiran

धर्मस्थला का खूनी राज़ 35 साल पुरानी कब्रों से उठेंगे राज़

<https://upkiran.org/The-bloody-secret-of-Dharmasthala-will-be-revealed-from-35-year-old-graves>

राज्य | 2025-08-12 14:41:00

Up Kiran, Digital Desk: कर्नाटक के धर्मस्थला में 1980 के दशक के कथित नरसंहारों से जुड़े मामले में एक अहम मोड़ आ गया है। स्पेशल इन्वेस्टिगेशन टीम (SIT) ने मंगलवार को मंदिर कस्बे में 13वें दफन स्थल पर खुदाई कार्य शुरू करने की तैयारी शुरू कर दी है। इस कार्य के लिए ड्रोन-माउंटेड ग्राउंड पेनिट्रेटिंग रडार (GPR) तकनीक का इस्तेमाल किया जाएगा। यह कदम इसलिए भी महत्वपूर्ण है क्योंकि एक अज्ञात शिकायतकर्ता ने दावा किया है कि उसने महिलाओं और लड़कियों के एक दर्जन से अधिक शवों को दफनाया था, जिनकी कथित तौर पर यौन उत्पीड़न के बाद हत्या कर दी गई थी।

ड्रोन-GPR से 13वें कब्र की जांच:

SIT कर्मियों ने स्थल का निरीक्षण करने के बाद GPR से लैस ड्रोन को उस क्षेत्र में उड़ाया। सूत्रों के अनुसार, जल्द ही पूर्ण पैमाने पर खुदाई ऑपरेशन शुरू हो जाएगा। इससे पहले धर्मस्थला में हुई झड़पों को देखते हुए, स्थल पर भारी पुलिस सुरक्षा तैनात की गई है।

13वां दफन स्थल: राज़ उगलने को तैयार?

यह 13वां दफन स्थल, जो किंडी बांध और नेत्रावती नदी के बहुत करीब स्थित है, GPR खोज को सुविधाजनक बनाने के लिए झाड़ियों और पौधों से मुक्त कर दिया गया है। सूत्रों ने यह भी बताया कि वर्षों से विभिन्न कारणों से इस स्थान पर टन भार रेत डंप की गई है।

NHRC की भी जांच जारी: इस बीच, राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य, जो सोमवार को धर्मस्थला पहुंचे थे, मंगलवार को भी मामले की जांच में जुटे रहे। NHRC की टीम ने SIT और धर्मस्थला पुलिस स्टेशन से दस्तावेज एकत्र किए हैं। उन्होंने धर्मस्थला ग्राम पंचायत कार्यालय का भी दौरा किया और मंदिर कस्बे में दफन स्थलों का निरीक्षण किया।

सूत्रों ने पुष्टि की है कि NHRC की टीम चार दिनों तक धर्मस्थला में रहेगी और मंगलुरु जिले के बेल्थंगडी तालुक में विभिन्न स्थानों पर जांच करेगी।

SIT प्रमुख की निगरानी में खुदाई: SIT प्रमुख, DGP प्रणब मोहंती, आज के खुदाई अभियानों की निगरानी करने वाले हैं। 13वें दफन स्थल पर खुदाई का काम पूरा होना, जांच के पहले चरण का अंत चिह्नित करेगा।

अज्ञात शिकायतकर्ता का सनसनीखेज खुलासा: 11 जुलाई को एक बड़ी घटना सामने आई थी, जब एक अज्ञात शिकायतकर्ता – जिसने दावा किया था कि उसे धर्मस्थला में बलात्कार और हत्या की गई महिलाओं और लड़कियों के शवों को दफनाने के लिए मजबूर किया गया था – मंगलुरु जिले की एक अदालत में पेश हुआ और अपना बयान दर्ज कराया।

उसने अनुरोध किया था कि शवों को उसकी उपस्थिति में बाहर निकाला जाए और आरोप लगाया कि पीड़ितों पर यौन उत्पीड़न के स्पष्ट संकेत थे। उसके अनुसार, शव बिना कपड़ों या अंडरगारमेंट्स के पाए गए थे और उन पर हिंसक यौन शोषण के अनुरूप चोटें थीं।

Panchjanya

धर्मस्थल घटना का NHRC ने लिया संज्ञान, सैकड़ों शवों को दफनाने के मामले की जांच शुरू

धर्मस्थल के एक पूर्व सफाई कर्मचारी ने 11 जुलाई, 2025 को मंगलुरु की एक कोर्ट में गवाही दी कि उसने सैकड़ों शवों को दफनाया था।

<https://panchjanya.com/2025/08/12/424143/bharat/nhrc-took-cognizance-of-the-dharamsthal-incident-investigation-started/>

WEB DESK Aug 12, 2025, 05:54 pm IST in भारत, धर्म-संस्कृति

मंगलौर, (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कर्नाटक के दक्षिण कन्नड़ ज़िले के धर्मस्थल गांव में सैकड़ों शवों को दफनाने के मामले की जांच शुरू कर दी है। आयोग ने स्वतः संज्ञान लेते हुए शिकायत दर्ज की है और जांच शुरू कर दी है।

दरअसल, धर्मस्थल के एक पूर्व सफाई कर्मचारी ने 11 जुलाई, 2025 को मंगलुरु की एक कोर्ट में गवाही दी कि उसने सैकड़ों शवों को दफनाया था। उसने आरोप लगाया था कि वर्ष 1995 से 2014 के बीच जिन सौसे अधिक महिलाओं, बच्चों के शव को दफनाया था, उनमें से कई यौन उत्पीड़न के शिकार हुए थे। इस बयान के बाद कर्नाटक सरकार ने एक विशेष जांच दल का गठन कर शवों के अवशेषों की तलाश में खुदाई शुरू करा रही है। इस मामले में एसआईटी जांच कर रही है। एसआईटी की देखरेख में हो रही खुदाई में 31 जुलाई को एक आंशिक कंकाल बरामद हुआ था। यह लगभग 4 फीट की गहराई पर पाया गया था और इसे फॉरेंसिक जांच के लिए भेज दिया गया है।

इसी बीच एनएचआरसी ने इस मामले का स्वतः ज्ञान लिया और शिकायत दर्ज कर जांच शुरू कर दी है। एनएचआरसी की टीम ने उक्त अवधि में अप्राकृतिक मौतों के दर्ज मामलों का विवरण एकत्र करना शुरू कर दिया है। एनएचआरसी की टीम ने इसके लिए बेलथांगडी एसआईटी कार्यालय, धर्मस्थल ग्राम पंचायत और स्थानीय पुलिस स्टेशन का दौरा किया। इसके साथ नेत्रवती नदी स्नान घाट, बाहुबली हिल रोड और वन क्षेत्रों जैसे कई स्थानों का निरीक्षण भी किया।

नएचआरसी इस बात की जांच कर रही है कि क्या ग्राम पंचायत और पुलिस ने कानूनी प्रक्रियाओं का पालन करते हुए अज्ञात शवों का निपटान किया था। शवों के निपटान में शामिल कर्मचारियों के बयान दर्ज किए गए हैं। एनएचआरसी की धर्मस्थल में गंभीर मानवाधिकार उल्लंघनों की सच्चाई सामने आने की उम्मीद है।

Hindustan

जहां सबसे ज्यादा लाशें दफनाने का दावा, वहां कुछ नहीं मिला; धर्मस्थल का राज और गहराया

एसआईटी अब तक 15 संदिग्ध स्थलों की जांच कर रही है, जिनमें से कुछ पर खुदाई पूरी हो चुकी है। फॉरेंसिक विश्लेषण और जीपीआर तकनीक के उपयोग से जांच को और गहराई दी जाएगी। जानिए ताजा अपडेट क्या है?

<https://www.livehindustan.com/national/no-human-remains-found-in-latest-dharmasthala-excavation-sit-nhrc-probe-continues-201755018892431.html>

Tue, 12 Aug 2025, 10:53:PM

Amit Kumar लाइव हिन्दुस्तान, मंगलुरु

कर्नाटक के प्रसिद्ध धर्मस्थल में 'स्पॉट नंबर 13' पर मंगलवार को की गई ताजा खुदाई में किसी भी तरह के मानव अवशेष नहीं मिले। अधिकारियों ने बताया कि यह खुदाई विशेष जांच दल (SIT) की उस व्यापक जांच का हिस्सा है, जिसे अवैध दफन की आशंकाओं के बाद शुरू किया गया था। शिकायतकर्ता का दावा था कि इस स्थान पर "दर्जनों शव" दफनाए गए हैं।

मंगलवार को SIT ने दो अर्थमूवर मशीनों की मदद से लगभग 18 फीट गहराई और 25 फीट चौड़ाई तक खुदाई की, जिसमें 20 टन से अधिक मिट्टी हटाई गई। खुदाई शुरू करने से पहले ग्राउंड पेनेट्रेटिंग राडार (GPR) तकनीक का इस्तेमाल किया गया। उच्च क्षमता वाले ड्रोन पर लगे इस राडार सिस्टम से भूमिगत सतह की स्कैनिंग की गई, जो उपसतह में मौजूद किसी भी असामान्यता की लाइव तस्वीरें भेज सकता है। हालांकि SIT ने अभी तक GPR इमेजरी का विश्लेषण सार्वजनिक नहीं किया है।

मंगलवार को सुबह 11:30 बजे शुरू हुआ खुदाई अभियान सूर्यास्त तक चला, जिसके बाद स्थल को दोबारा भर दिया गया। अधिकारियों ने यह स्पष्ट नहीं किया कि अन्य पहचाने गए स्थानों पर भी आगे खुदाई होगी या नहीं। 'स्पॉट नंबर 13' पर की गई यह खुदाई अब तक की सबसे गहरी मानी जा रही है। फिलहाल यहां दावे के मुताबिक, मानव कंकाल नहीं मिले हैं।

GPR जांच की जा रही

SIT प्रमुख प्रणब महांती ने मंगलवार को मंगलुरु पहुंचकर बेल्थंगडी स्थित SIT कार्यालय का दौरा किया और फिर अधिकारियों व सहायक आयुक्त के साथ स्थल का निरीक्षण किया। शिकायतकर्ता और उनके वकील की मौजूदगी में GPR जांच की जा रही है, ताकि पूरी प्रक्रिया में पारदर्शिता बनी रहे।

जांच एजेंसी ने गुमनाम सूचना के आधार पर धर्मस्थल क्षेत्र में कुल 16 स्थानों की पहचान की थी। अब तक इनमें से किसी भी स्थल पर सामूहिक कब्रगाह के ठोस सबूत नहीं मिले हैं, सिवाय 'स्पॉट नंबर 6' के, जहां आधा टूटा हुआ मानव जबड़ा और कुछ हड्डियां बरामद हुई थीं। बेल्थंगडी तहसील प्रशासन ने इनकी बरामदगी की पुष्टि की थी, लेकिन उनकी उत्पत्ति और उम्र का अभी तक आधिकारिक निर्धारण नहीं हो पाया है।

एनएचआरसी की जांच शुरू

राष्ट्रीय मानवाधिकार आयोग ने 12 अगस्त को धर्मस्थल में कथित सामूहिक गुप्त दफन की जांच शुरू की। चार सदस्यीय एनएचआरसी टीम, जिसका नेतृत्व वरिष्ठ पुलिस अधीक्षक युवराज कर रहे हैं, उन्होंने बेलथंगडी तालुक में स्थानीय संस्थानों जैसे ग्राम पंचायत कार्यालय, स्थानीय पुलिस स्टेशन, धर्मस्थल मंदिर परिसर और एसआईटी कार्यालय का दौरा किया। टीम ने असामान्य मौतों के दशकों पुराने रिकॉर्ड एकत्र किए हैं और सफाई कर्मचारियों सहित संबंधित व्यक्तियों के बयान दर्ज किए हैं। यह जांच चार से पांच दिनों तक चलने की उम्मीद है।

कहां से शुरू हुआ मामला?

यह मामला जुलाई में तब सुर्खियों में आया जब एक पूर्व सफाई कर्मचारी ने पुलिस को एक शिकायत दर्ज की। उसने दावा किया कि उसे सैकड़ों शवों को दफनाने के लिए मजबूर किया गया, जिनमें कई महिलाएं और नाबालिग शामिल थे, जिनके साथ यौन शोषण और हिंसा के निशान थे। यह शख्स 1995 से 2014 तक धर्मस्थल मंदिर परिसर में काम करता था। उसने धमकियों का हवाला देते हुए कहा कि उसने डर के कारण चुप्पी साध रखी थी, लेकिन अपराधबोध के कारण वह सामने आया। उसने 13 संदिग्ध दफन स्थलों की पहचान की, जिनमें से कुछ नेत्रावती नदी के किनारे और जंगल क्षेत्रों में हैं।

राजनीतिक प्रतिक्रियाएं और बीजेपी की मांग

भारतीय जनता पार्टी (बीजेपी) ने इस मामले को कर्नाटक विधानसभा में उठाया है और राज्य के गृह मंत्री जी. परमेश्वर से इस पर बयान देने की मांग की है। बीजेपी नेता और विपक्ष के नेता आर. अशोक ने आरोप लगाया कि यह मामला मंदिर शहर को बदनाम करने की साजिश हो सकता है और उन्होंने शिकायतकर्ता की पहचान पर सवाल उठाए। हालांकि, मंदिर प्रशासन ने जांच का स्वागत किया है और कहा है कि वे सत्य को सामने लाने के लिए सहयोग करेंगे।

India Today

What is Talaq-e-Hasan, Muslim divorce form being challenged in Supreme Court?

Eight years after the ban on instant triple talaq or Talaq-e-Biddat, the Supreme Court is examining Talaq-e-Hasan on a plea by a Muslim woman. The apex court has sought views from rights bodies before deciding on its constitutionality. This is more about Talaq-e-Hasan, which allows Muslim men to divorce.

<https://www.indiatoday.in/india/story/what-is-talaq-e-hasan-being-challenged-in-supreme-court-triple-talaq-shariat-law-explained-2770060-2025-08-12>

India Today News Desk | New Delhi,UPDATED: Aug 12, 2025 14:46 IST

Written By: Anand Singh

Eight years after the Supreme Court outlawed instantaneous triple talaq or Talaq-e-Biddat, it is now examining the validity of Talaq-e-Hasan, another form of triple talaq in which a Muslim man can divorce his wife by saying "talaq" once a month for three months.

The petitioner, Ghaziabad-based journalist Benazeer Heena, argued in 2022 that the practice is "discriminatory" since only men can exercise it, and sought a declaration that it is unconstitutional as arbitrary and violative of Articles 14, 15, 21, and 25 of the Constitution.

In her plea, Heena also alleged that the unilateral talaq process causes "gross affront to the dignity of women" and undermines their right to equality and to life with dignity.

The Supreme Court has now asked the National Human Rights Commission (NHRC), National Commission for Women (NCW), and the National Commission for Protection of Child Rights (NCPCR) to provide their opinions on Talaq-e-Hasan.

A bench of Justices Surya Kant and Joymalya Bagchi is hearing nine petitions related to the issue. The matter has been listed for November, according to Live Law.

HOW TALAQ-E-HASAN IS DIFFERENT FROM OTHER DIVORCE FORMS UNDER SHARIA

Talaq-e-Hasan is one of the two subtypes of Talaq-ul-Sunnat. The other type of divorce under Talaq-ul-Sunnat is Talaq-e-Ahsan.

While the now-outlawed instant triple talaq was supposed to have been pronounced by a Muslim man upon his wife if he spelled out the word 'talaq' (meaning divorce) three times in one instance and in one sitting, Talaq-ul-Sunnat is supposed to give time for such decisions.

Talaq-ul-Sunnat means divorce "according to Sunnah" – the method approved by Prophet Muhammad. In Islam, it is considered the proper, thoughtful way to divorce, giving time for reflection and reconciliation.

In Talaq-e-Hasan, the husband pronounces "talaq" once during a period when the wife is not menstruating (tuhr).

After this first pronouncement, there is a waiting period until her next menstrual cycle. If reconciliation happens during this time, the divorce process stops.

If the couple does not reconcile, the husband repeats the talaq in the second menstrual cycle, and again in the third cycle if separation is still desired.

After the third pronouncement, the divorce under Talaq-e-Hasan becomes final and irrevocable.

TELANGANA HC UPHELD MUSLIM WOMEN'S RIGHT TO KHULA

The Talaq-e-Biddat or instantaneous Triple Talaq was declared unconstitutional by the Supreme Court in 2017 in the Shayara Bano vs Union of India case.

After the verdict, the Muslim Women (Protection of Rights on Marriage) Act, 2019, outlawed the practice, criminalising it with penalties, including imprisonment, to protect Muslim women's rights.

While Talaq-e-Ahsan and Talaq-e-Hasan are exclusively initiated by men, Mubarat can be initiated by either spouse but requires mutual consent.

Khula is the only form of divorce exclusively initiated by women among the four types of divorce in a Muslim marriage.

Holding a Muslim woman's right to unilateral divorce through the Khula form of divorce under the Muslim Personal Law as absolute, the Telangana High Court in its June 25 judgment reignited conversations on marital equality and personal laws. A bench of Justices Moushumi Bhattacharya and BR Madhusudhan Rao delivered the landmark verdict in 'Mohammed Arif Ali vs Smt Afsarunnisa and Another' case.

The High Court heard a husband's appeal against a family court order upholding his wife's Khula granted by the Sada-e-Haq Sharai Council. Married in 2012, the wife alleged assault in 2017 and left home. After the husband denied her Khula, the council attempted reconciliation but issued a Khulanama in 2020. He argued the council lacked authority, but the court ruled a woman's right to Khula is independent of her husband's consent and needs no judicial decree unless contested.

While Khula is the only form of divorce that can be initiated unilaterally by a Muslim woman, Talaq-e-Hasan is part of Talaq-ul-Sunnat and provides time for the decision, unlike the now-banned instant triple talaq.

The Law Advice

Supreme Court Seeks Responses from NHRC, NCW & NCPCR on Challenges to 'Talaq-e-Hasan' Divorce Practice

<https://www.thelawadvice.com/news/supreme-court-seeks-responses-from-nhrc-ncw-ncPCR-on-challenges-to-%E2%80%98talaq-e-hasan%E2%80%99-divorce-practice>

12 Aug, 2025

The Supreme Court has sought official responses from the National Commission for Women (NCW), the National Human Rights Commission (NHRC), and the National Commission for Protection of Child Rights (NCPCR) in a batch of petitions challenging the constitutional validity of Talaq-e-Hasan — a form of divorce permitted under Muslim personal law.

Under Talaq-e-Hasan, a Muslim husband can divorce his wife by pronouncing “talaq” once every month over a three-month period. The divorce becomes effective after the third pronouncement.

During yesterday’s hearing, a Bench comprising Justice Surya Kant and Justice Joymalya Bagchi made it clear that it would not entertain objections regarding maintainability or the locus standi of the petitioners.

“Maintainability and locus can’t be the issues in these matters. There are aggrieved persons before us,” Justice Kant observed, rejecting Senior Advocate M.R. Shamshad’s reference to the majority view in Shayara Bano regarding the interpretation of “law” under Article 13 of the Constitution and the Court’s jurisdiction in such cases.

The Court was hearing nine petitions challenging the practice. The matter has now been listed for a detailed hearing in November 2025.

Appearing for the petitioners, Advocate Ashwani Kumar Dubey recalled that significant legal arguments had been made during the Triple Talaq case (where the Supreme Court struck down Talaq-e-Biddat). However, Justice Kant made it clear that the present batch of petitions would be considered independently, without being bound by past arguments in the earlier case.

The Bench allowed parties to submit any relevant materials, including authoritative books, scholarly writings, and religious scriptures, in support of their arguments. It also allowed all pending intervention applications to be accepted.

The lead case before the Court was filed by journalist Benazeer Heena, who claimed that her husband initiated divorce proceedings under Talaq-e-Hasan by sending the first pronouncement through speed post on April 19. The second and third pronouncements were received in the following months.

She contends that the practice is discriminatory because only men have the right to initiate it, and it violates Articles 14 (Equality Before Law), 15 (Prohibition of Discrimination), 21

(Right to Life and Personal Liberty), and 25 (Freedom of Religion) of the Constitution. According to her, Talaq-e-Hasan is not an essential religious practice in Islam and is therefore subject to constitutional scrutiny.

Among the other petitioners is Hasin Jahan, the estranged wife of Indian cricketer Mohammed Shami, who has also challenged the legality of the practice.

In August 2022, a separate bench of Justices Sanjay Kishan Kaul and M.M. Sundresh had made preliminary remarks that Talaq-e-Hasan “is not so improper,” noting that Muslim women have the option to seek divorce through Khula (a procedure initiated by the wife). Justice Kaul had said:

“Prima facie this (Talaq-e-Hasan) is not so improper. Women also have an option. Khula is there. Prima facie I don’t agree with petitioners. I don’t want this to become an agenda for any other reason.”

The outcome of this case is expected to have significant implications for the interpretation of gender equality, religious freedom, and personal laws under the Indian Constitution. By seeking inputs from statutory bodies like NCW, NHRC, and NCPCR, the Court appears to be adopting a broad consultative approach before adjudicating on the sensitive intersection of faith and fundamental rights.

Case Title: Benazeer Heena v. Union of India & Ors., W.P.(C) No. 348/2022

Live Law

Supreme Court Seeks Responses Of NHRC, NCW & NCPCR On Pleas Challenging Islamic Divorce By `Talaq-e-Hasan`

<https://www.livelaw.in/top-stories/supreme-court-muslim-divorce-pleas-challenging-constitutional-validity-of-talaq-e-hasan-fixed-for-hearing-maintainability-locus-issue-not-entertained-300565>

12 August 2025

Listen to this Article

In a batch of petitions challenging constitutionality of 'Talaq-e-Hasan', a form of divorce under Muslim law through which a man can separate from his wife by pronouncing "talaq" once a month for three months, the Supreme Court yesterday expressed disinclination to entertain any opposition on the basis of maintainability and/or locus of the petitioners.

"Maintainability and locus can't be the issues in these matters. There are aggrieved persons before us", the Court said, in response to Senior Advocate MR Shamshad's submission regarding the majority opinion in Shayara Bano on the interpretation of "law" under Article 13 of the Constitution and the Court's jurisdiction.

A bench of Justices Surya Kant and Joymalya Bagchi was seized of 9 petitions related to the issue. Listing the matter in November, it called for the responses of National Commission for Women, National Human Rights Commission and National Commission for Protection of Child Rights.

Advocate Ashwani Kumar Dubey, for petitioners, mentioned during the hearing that substantial arguments on the issue were raised at the time of hearing of triple talaq case (where Court invalidated talaq-e-biddat). Justice Kant however said that the Court would hear the instant cases independently.

Notably, the bench also permitted any material including authoritative books and/or scriptures to be produced in support of arguments. It further allowed all intervention applications listed today.

To recap, the lead petition listed before the Court was [filed](#) by journalist Benazeer Heena, claiming that her husband sent her the first notice of talaq through a speed post on April 19. The second and third notices were received in the subsequent months.

The petitioner argues that the practice is discriminatory since only men can exercise the same and seeks a declaration that the practice is unconstitutional as it is arbitrary and violative of Articles 14, 15, 21 and 25 of the Constitution. According to her, it is not an essential practice of the Islamic faith.

One of the petitions has been filed by cricketer Mohammed Shami's wife-Hasin Jahan.

In August, 2022, a bench of Justices Sanjay Kishan Kaul and MM Sundresh made a prima facie observation that talaq-e-hasan is "not so improper". It was noted that Muslim women have the option of seeking divorce through "khula". "Prima facie this (Talaq-e-Hasan) is not so improper. Women also have an option. Khula is there. Prima facie I don't agree with petitioners. I don't want this to become an agenda for any other reason", Justice Kaul, the presiding judge of the bench, orally remarked.

Case Title: BENAZEER HEENA Versus UNION OF INDIA AND ORS., W.P.(C) No. 348/2022

Times Now

What Is Talaq-e-Hasan And Why It's The Next Big Divorce Debate In SC After Triple Talaq

<https://www.timesnownews.com/india/what-is-talaq-e-hasan-and-why-it-is-the-next-big-divorce-debate-in-supreme-court-after-triple-talaq-article-152452356>

Edited by: Diana George

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The Supreme Court is weighing the validity of Talaq-e-Hasan — a slower, three-step divorce process under Muslim personal law now facing constitutional challenge. This comes eight years after the apex court's landmark triple talaq verdict, outlawing the process of instant divorce in Muslim marriages.

Eight years after outlawing instant triple talaq, the Supreme Court is now turning its attention to another Muslim divorce practice — Talaq-e-Hasan. A batch of nine petitions challenging its validity is before a bench of Justices Surya Kant and Joymalya Bagchi, which has asked the National Human Rights Commission (NHRC), the National Commission for Women (NCW) and the National Commission for Protection of Child Rights (NCPCR) to weigh in before it decides on its constitutionality.

The lead petition, filed in 2022 by Ghaziabad-based journalist Benazeer Heena, calls the practice “discriminatory” because only men can initiate it.

How Talaq-e-Hasan Works

Talaq-e-Hasan is a subtype of Talaq-ul-Sunnat, which is considered a slower, more deliberate divorce process as compared to triple talaq or Talaq-e-Biddat. Talaq-ul-Sunnat, or divorce “according to Sunnah”, is said to be the method approved by Prophet Muhammad, and allows time for reflection and reconciliation.

Under Talaq-e-Hasan, the husband pronounces “talaq” once a month, especially during a period when the wife is not menstruating. There is then a waiting period until her next menstrual cycle. If the couple does not reconcile during this time, the second pronouncement is made in the next menstrual cycle, and the third in the following cycle, after which the divorce becomes final and irrevocable.

In Muslim personal law, Talaq-e-Hasan can only be initiated by men. The only form of divorce that can be unilaterally initiated by a Muslim woman is Khula.

In June this year, the Telangana High Court reaffirmed the Muslim woman's right to unilateral divorce in the Mohammed Arif Ali vs Smt Afsarunnisa case. When the husband challenged the Khulanama given to the wife by a Sharai Council, and upheld by a trial court, the Telangana High Court ruled that a woman's right to Khula is independent of her husband's consent.

While Khula remains the only path for women to unilaterally end a marriage, the debate over Talaq-e-Hasan — and whether it should go the way of instant triple talaq — is now before the apex court.

Live Law Hindi

सुप्रीम कोर्ट ने 'तलाक-ए-हसन' के ज़रिए इस्लामी तलाक को चुनौती देने वाली याचिकाओं पर मांगा जवाब

<https://hindi.livelaw.in/category/news-updates/supreme-court-seeks-responses-of-nhrc-ncw-ncpcr-on-pleas-challenging-islamic-divorce-by-talaq-e-hasan-300582>

12 अगस्त 2025

'तलाक-ए-हसन' की संवैधानिकता को चुनौती देने वाली कई याचिकाओं में सुप्रीम कोर्ट ने सोमवार को याचिकाकर्ताओं की सुनवाई योग्यता और/या उनके अधिकार क्षेत्र के आधार पर किसी भी विरोध पर विचार करने में अनिच्छा व्यक्त की।

बता दें, तलाक-ए-हसन मुस्लिम कानून के तहत तलाक का एक ऐसा रूप है, जिसके ज़रिए एक पुरुष अपनी पत्नी से तीन महीने के लिए महीने में एक बार "तलाक" कहकर अलग हो सकता है।

न्यायालय ने संविधान के अनुच्छेद 13 के तहत "कानून" की व्याख्या और न्यायालय के अधिकार क्षेत्र पर शायरा बानो मामले में बहुमत की राय के संबंध में सीनियर एडवोकेट एमआर शमशाद की दलील के जवाब में कहा,

"इन मामलों में सुनवाई योग्यता और अधिकार क्षेत्र मुद्दा नहीं हो सकता। हमारे सामने पीड़ित पक्ष हैं।"

जस्टिस सूर्यकांत और जस्टिस जॉयमाल्या बागची की खंडपीठ इस मुद्दे से संबंधित 9 याचिकाओं पर विचार कर रही थी। मामले को नवंबर में सूचीबद्ध करते हुए खंडपीठ ने राष्ट्रीय महिला आयोग, राष्ट्रीय मानवाधिकार आयोग और राष्ट्रीय बाल अधिकार संरक्षण आयोग से जवाब तलब किए।

याचिकाकर्ताओं की ओर से एडवोकेट अश्विनी कुमार दुबे ने सुनवाई के दौरान बताया कि तीन तलाक मामले (जहां न्यायालय ने तलाक-ए-बिद्दत को अमान्य घोषित कर दिया था) की सुनवाई के दौरान इस मुद्दे पर ठोस तर्क दिए गए। हालांकि, जस्टिस कांत ने कहा कि न्यायालय इन मामलों की स्वतंत्र रूप से सुनवाई करेगा।

गौरतलब है कि खंडपीठ ने तर्कों के समर्थन में प्रामाणिक पुस्तकों और/या धर्मग्रंथों सहित किसी भी सामग्री को प्रस्तुत करने की अनुमति दी। इसके अलावा, खंडपीठ ने सूचीबद्ध सभी हस्तक्षेप आवेदनों को भी स्वीकार कर लिया।

संक्षेप में मामला

न्यायालय के समक्ष सूचीबद्ध मुख्य याचिका पत्रकार बेनज़ीर हीना द्वारा दायर की गई थी, जिसमें दावा किया गया कि उनके पति ने उन्हें 19 अप्रैल को स्पीड पोस्ट के माध्यम से तलाक का पहला नोटिस भेजा था। दूसरा और तीसरा नोटिस बाद के महीनों में प्राप्त हुआ।

याचिकाकर्ता का तर्क है कि यह प्रथा भेदभावपूर्ण है, क्योंकि केवल पुरुष ही इसका प्रयोग कर सकते हैं। वह इस प्रथा को असंवैधानिक घोषित करने की मांग कर रही हैं, क्योंकि यह मनमाना है और संविधान के अनुच्छेद 14, 15, 21 और 25 का उल्लंघन करता है। उनके अनुसार, यह इस्लामी आस्था का अनिवार्य अभ्यास नहीं है।

इनमें से एक याचिका क्रिकेटर मोहम्मद शमी की पत्नी हसीन जहां ने दायर की।

अगस्त, 2022 में जस्टिस संजय किशन कौल और जस्टिस एम.एम. सुंदरेश की खंडपीठ ने प्रथम दृष्टया यह टिप्पणी की थी कि तलाक-ए-हसन "इतना अनुचित नहीं" है। यह भी कहा गया कि मुस्लिम महिलाओं के पास "खुला" के माध्यम से तलाक लेने का विकल्प है।

खंडपीठ के पीठासीन जज जस्टिस कौल ने मौखिक रूप से कहा,

"प्रथम दृष्टया यह (तलाक-ए-हसन) इतना अनुचित नहीं है। महिलाओं के पास भी एक विकल्प है। खुला मौजूद है। प्रथम दृष्टया मैं याचिकाकर्ताओं से सहमत नहीं हूं। मैं नहीं चाहता कि यह किसी अन्य कारण से एजेंडा बने।"

Case Title: BENAZEER HEENA Versus UNION OF INDIA AND ORS., W.P.(C) No. 348/2022

Patrika

Talaq-e-Hasan: सुप्रीम कोर्ट ने तलाक ए हसन पर NHRC, NCW और NCPCR से मांगा जवाब, जानिए क्या है प्रथा

Talaq-e-Hasan: सुप्रीम कोर्ट ने तलाक ए हसन पर मानवाधिकार आयोग, राष्ट्रीय महिला आयोग और बाल अधिकार आयोग से जवाब मांगा है। इस मामले में याचिकाकर्ता ने कहा कि यह प्रथा भारतीय संविधान के खिलाफ है। यह प्रथा संविधान के अनुच्छेद 14, 15, 21 और 25 का उल्लंघन करता है।

<https://www.patrika.com/national-news/supreme-court-seeks-response-from-nhrc-ncw-and-ncpcr-on-talaq-e-hasan-19856363>

भारत • Pushpankar Piyush • Aug 12, 2025

Talaq-e-Hasan: मुसलमानों में प्रचलित तलाक ए हसन, तलाक ए अहसन, तलाक ए किनाया और तलाक ए बाईन को लेकर सुप्रीम कोर्ट (Supreme Court) ने मानवाधिकार आयोग, राष्ट्रीय महिला आयोग और बाल अधिकार आयोग से जवाब मांगा है। साथ ही, इस मामले में धार्मिक व्यवस्थाओं को लेकर धार्मिक सामग्री भी कोर्ट में रखने के निर्देश दिए हैं। दरअसल, सुप्रीम कोर्ट द्वारा ट्रिपल तलाक को असंवैधानिक करार दिए जाने के बाद ये प्रथाएं समाज में अब भी जारी हैं।

दरअसल, याचिकाकर्ता बेनजीर हीना ने सुप्रीम कोर्ट में याचिका दायर कर एकतफरा तलाक का विरोध किया है। हीना ने कोर्ट में दावा किया कि उनके पति ने उन्हें 19 अप्रैल को स्पीड पोस्ट के माध्यम से तलाक का पहला नोटिस दिया, तलाक का दूसरा और तीसरा नोटिस महीनों बाद प्राप्त हुआ।

Times of India

Officials urged to play active role in protecting human rights

<https://timesofindia.indiatimes.com/city/chandigarh/officials-urged-to-play-active-role-in-protecting-human-rights/articleshow/123260446.cms>

TNN | Aug 12, 2025, 07.30 PM IST

Sangrur: Bal Krishan Goel, special monitor of the National Human Rights Commission, has urged officials to play an active role in spreading awareness about human rights in the district. Today, at a meeting with additional deputy commissioner Sukhchain Singh Papra and other department officials at the district administrative complex, Goel emphasised the importance of protecting human rights.

The National Human Rights Commission is visiting various districts to raise awareness about human rights protection. Officials are being trained, and people are being informed about the simple process of filing complaints with the commission. Goel highlighted that there is no fee or requirement for a lawyer to file a complaint with the commission.

The commission is regularly inspecting sensitive areas such as hospitals, jails, police stations, and schools to ensure human rights are protected. Goel stressed the need to pay special attention to protecting the rights of senior citizens and children, advocating for a sympathetic approach towards them. He instructed the labour department officials to be more proactive in preventing child labour in factories and emphasised the need for regular checks on drinking water in schools and special steps for the welfare of children in central jails.

Prior to this, Goel visited the sub-divisional hospital in Sunam to review health services, interacting with patients at the maternity centre, OPD, and pharmacy to gather information about healthcare services. He also urged members of the Child Welfare Council to play a more active role and reviewed measures taken for human rights in various areas, including govt schools and anganwadi centres.

Additional deputy commissioner assured the special monitor that the district administration would ensure the protection of human rights for every citizen.

The Hans India

6th B'deshi national in Meghalaya cross-border armed attack found, later dies

<https://www.thehansindia.com/news/national/6th-bdeshi-national-in-meghalaya-cross-border-armed-attack-found-later-dies-996322>

IANS | 12 Aug 2025 5:48 PM IST

HIGHLIGHTS Shillong: Villagers found the sixth Bangladeshi national allegedly involved in the armed attack in a Meghalaya village along the India-Bangladesh...

Shillong: Villagers found the sixth Bangladeshi national allegedly involved in the armed attack in a Meghalaya village along the India-Bangladesh border in the state's South West Khasi Hills district, who subsequently succumbed to his injuries, police said on Tuesday. Meghalaya's South West Khasi Hills district police said that just before the evening of August 11, the police staff of the Nonghyllam police station received information that the villagers of Kaithakona village have found one seriously injured Bangladeshi national, who identified himself as Akram.

Later, the villagers handed him over to the Border Security Force (BSF) and thereafter the BSF and the police took the Bangladeshi intruder to Maheshkola Primary Health Centre (PHC) but due to absence of Medical officer at the PHC, he was rushed to another PHC at Khonjoy, where he was declared brought dead by the Medical officer, a police official statement said. According to the statement, the body of the deceased Bangladeshi national has been brought by the police to Civil Hospital in Mawkyrwat for conducting post mortem examination in presence of a Magistrate as mandated by the National Human Rights Commission (NHRC) guidelines.

A suo-moto case has been registered at the Nonghyllam police station under various sections of the Bharatiya Nyaya Sanhita, 2023, and investigation is underway to ascertain facts and circumstances leading to the incident. Akram was suspected to be part of a gang of eight to nine armed Bangladeshi men, which crossed over into Rongdangai village on August 7 midnight, assaulted a local shopkeeper Balsrang Marak, and looted cash and valuables before fleeing back towards the border. Police said that the Bangladeshi gang kidnapped Marak and they took him towards New Rongdangai village. While moving, Marak was able to free himself and he ran away from the Bangladeshi gang's captivity. Villagers, along with security personnel, later chased and caught four of them, including the gang leader Mefus Rehman (35), the police said, adding that the security forces on Sunday arrested the fifth Bangladeshi national, involved in the attack. Rehman is a Bangladesh Police constable.

According to the police, during a subsequent search on August 8, a Bangladesh Police identity card, three medical prescriptions, three wireless handsets, an axe, a barbed-wire cutter, screw driver, pistol holster, a small knife, three micro-explosives, three wallets, four mobile phones, steel handcuff, three micro explosives and Bangladeshi and Indian currencies were recovered from the area. The arrested Bangladeshi nationals are

residents of Comilla, Jamalpur and Narayanganj districts. Efforts are on to trace the remaining Bangladeshi attackers, the official said. Meghalaya Police, along with the BSF troops, have been conducting a massive search along the India-Bangladesh frontiers. Large stretches of the 443 km India-Bangladesh border with Meghalaya remained unfenced due to various reasons, including difficult terrain, water bodies, forests, and mountains. However, border fencing work is underway in some portions to prevent cross-border crime, infiltration and movement of inimical elements.

Police suspect that the Bangladesh intruders might have crossed through these porous areas by swimming water bodies or using underground culverts. Meanwhile, on August 7 early morning, eight suspected Bangladeshi nationals entered a stone quarry at Bagli, also in the South West Khasi Hills district. Police immediately launched a search operation after receiving information, but the intruder managed to escape.

India Masterminds

UP: Senior IPS Officer Binod Kumar Singh Gets DGP Rank Amid Cadre Restructuring – Know More About Him

Senior IPS Officer Elevated Amid Expected Cadre Movements at Top Ranks of State Police

<https://indianmasterminds.com/news/ips-binod-kumar-singh-dgp-rank-up-cadre-restructuring-136709/>

Indian Masterminds Bureau | August 12, 2025

Lucknow: In a significant reshuffle within the Uttar Pradesh Police, the state government on Tuesday promoted senior IPS officer Binod Kumar Singh (IPS:1994:UP) to the rank of Director General of Police (DGP) in the Pay Matrix Level-16, following a key Departmental Promotion Committee (DPC) meeting at Lok Bhavan.

Mr Singh, who has been serving as Additional Director General of Police (ADGP), Cyber Crime, will now join the top echelon of the UP Police force. His elevation reflects the government's broader restructuring of senior leadership amid a series of upcoming retirements and central deputations.

High-Level DPC Clears Singh's Name

The promotion was approved during a DPC meeting chaired by Chief Secretary S P Goyal (IAS:1989:UP) and attended by UP DGP Rajiv Krishna (IPS:1991:UP) and Principal Secretary (Home) Sanjay Prasad (IAS:1995:UP). The panel reviewed available DG-level vacancies and cleared the promotion of eligible officers from the 1994 IPS batch, with Singh leading the list due to his seniority and current responsibilities in the Cyber Crime unit.

Central Deputation Triggers Cadre Movements

The reshuffle follows the central deputation of Anand Swaroop (IPS:1992:UP) as DG, National Human Rights Commission (NHRC), which created a key DG-level vacancy in the state. Singh's promotion is the first of several expected changes at the top, as other senior officers are due for retirement or transfer.

Tilottama Verma (IPS:1990:UP), DG Training, and Abhay Kumar Prasad (IPS:1991:UP), DG Civil Defence, are both scheduled to retire soon, further opening up DG-level positions in the coming months.

Race Heats Up for Next Round of DG Promotions

With Singh now promoted, attention shifts to other 1994 batch officers in line for elevation:

Akhil Kumar, Commissioner of Police, Kanpur, recently empanelled for DG roles in the Centre, is expected to go on central deputation.

Raja Srivastava, currently ADG, CRPF, is also empanelled and serving on a central posting.

This leaves D.K. Thakur (ADG, UP STF) and Sujit Pandey (ADG, Lucknow Zone) as strong contenders for future DG-level promotions within the state.

Singh's Track Record and Role in Cyber Policing

IPS Singh has played a pivotal role in strengthening cybercrime infrastructure in Uttar Pradesh. Under his leadership, the ADG Cyber Crime unit has handled major digital fraud and cyber security threats, aligning with national and state-level cyber policing goals.

His elevation is being seen as recognition of his contributions to modern policing methods, particularly in the digital domain.

Outlook: More Top-Level Changes Ahead

With multiple senior officers headed for retirement or central assignments, the UP Police cadre is set for a notable reshaping. Singh's promotion marks the beginning of what officials say will be a series of high-level appointments and reassignments over the next quarter.

This churn at the senior level comes at a time when the state is ramping up preparations for administrative and law enforcement readiness ahead of major festival and election seasons.

The Indian Express

JLKM and ex-BJP leader Surya Hansda shot dead by Jharkhand Police in encounter while `trying to escape custody`

Hansda's wife and mother have accused the police of carrying out a "planned encounter" and have refused to accept his body.

[https://indianexpress.com/article/india/lkm-ex-bjp-leader-surya-hansda-shot-dead-jharkhand-police-encounter-10184266/#:~:text=Jharkhand%20Loktantrik%20Krantikari%20Morcha%20\(JLKM,connection%20with%20a%20firing%20incident.](https://indianexpress.com/article/india/lkm-ex-bjp-leader-surya-hansda-shot-dead-jharkhand-police-encounter-10184266/#:~:text=Jharkhand%20Loktantrik%20Krantikari%20Morcha%20(JLKM,connection%20with%20a%20firing%20incident.)

Written by Shubham Tigga Ranchi | Updated: August 13, 2025 04:02 IST

Jharkhand Loktantrik Krantikari Morcha (JLKM) leader Surya Hansda was shot dead by police in what they said was an encounter that broke out when he tried to escape while being taken from Deoghar to Godda following his arrest in connection with a firing incident.

Hansda's wife and mother have accused the police of carrying out a "planned encounter" and have refused to accept his body.

The Godda police said Hansda was wanted in connection with a case filed last month under Lalmatia police station limits regarding a firing incident at the Paharpur area of ECL's Rajmahal Project. Police also alleged that he was involved in cases of setting trucks on fire at a crusher mill in Sahibganj.

Godda SP Mukesh Kumar said that after Hansda's arrest from Nawadih in Deoghar, he allegedly disclosed during interrogation that weapons had been hidden in the Jirli-Dhamni hills of Godda. "While being taken there, his associates, who were lying in ambush, opened fire on the police. In the chaos, Hansda allegedly snatched a weapon from the police and tried to escape. Crossfire between the two sides lasted for around half an hour. In response, we shot him dead while he was attempting to flee. His body was taken into custody and sent to Godda Sadar Hospital for post-mortem," Kumar said.

The SP said that Hansda had been involved in several other crimes, including an incident in which he allegedly broke the hand of a DSP who had gone to arrest him. "We have followed the procedure mentioned in the NHRC guidelines. Only the report is awaited," he said.

Hansda's mother, however, said he had been unwell and had undergone treatment in Vellore, after which he returned and was staying at a relative's house at Nawaadih in Mohanpur. "From there, policemen in plain clothes came on a motorcycle and took him away. After that, he went missing, and we suspected something was wrong," she said.

His wife, Sushila Murmu, said he had been bedridden. "Earlier, during his arrest in a false case, we told the media that the police had already planned to kill him, but no one took it seriously. Police did not inform us about anything that was happening and did not allow us to see the body," she said.

A resident of Dakaitha village in Godda, Hansda belonged to the Santhal Adivasi community and was earlier associated with the BJP. In the last Assembly elections, when the BJP fielded Lobin Hembrom from Borio, Hansda contested on a JLKM ticket but suffered a heavy defeat.

Times of India

Lawyer moves NHRC over Godda encounter

<https://timesofindia.indiatimes.com/city/ranchi/lawyer-moves-nhrc-over-godda-encounter/articleshow/123264573.cms>

TNN | Aug 12, 2025, 11.40 PM IST

Dumka: A day after police encounter of Suryanarayan Hasda (44), alias Surya Hasda, wanted in many criminal cases, a practising lawyer and bar member of Sahibganj civil court on Tuesday approached the National Human Rights Commission (NHRC) raising doubts over police's version. NHRC has registered the complaint for further probe.

Hasda allegedly succumbed to gunshot injuries fired by the police near Kamarderi Hill under Boarijor police station of the district.

Referring to the submission of Hasda's wife that he was suffering from some ailment for the last few days and he couldn't escape from the cops' clutches, lawyer Sant Kumar Ghosh said, "Hansda was arrested from Mohanpur police station area under Deoghar district, and the encounter took place in Kamardori (Rahbadiya) of Boarijor police station under Godda district. This makes it clear that a fake encounter has been done. He is arrested somewhere else, and the encounter is somewhere else," Ghosh has pointed out in his complaint.

"Godda police could have gone ahead with arresting criminals on the basis of information received from Hasda the next day of his arrest. Instead of doing so, it went to Kamaldori (Rahbadiya) hill forests at night itself for a fake encounter," he added.

Godda SP, however, claimed to have followed the NHRC guidelines while dealing with Hasda's encounter, saying that the police resorted to firing in self defence following an ambush by his armed squad.

Notably, Hasda was affiliated with different political parties, including the BJP, and had unsuccessfully contested assembly elections from Borio (Sahibganj) four times since 2009.

News on air

NHRC takes suo motu cognizance of reported burning of girl student by cook in Bihar

<https://www.newsonair.gov.in/nhrc-takes-suo-motu-cognizance-of-reported-burning-of-girl-student-by-cook-in-bihar/>

Site Admin | August 10, 2025 2:10 PM

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report about a girl student who was reportedly burned with a hot spatula by her residential school cook after asking for food. Citing the media report, NHRC said that the incident happened at a Residential School in the Shakurabad area of Jehanabad district in Bihar. The Commission has issued notices to the Jehanabad District Magistrate and Superintendent of Police for a detailed report on the matter within two weeks. The report should include the health status of the injured student.